

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 363/TT/2018

- Subject** : Petition for determination of transmission tariff for **Asset-I:** \pm \pm 800 kV HVDC Biswanath Chariali- Agra Pole-I (1500 MW HVDC Terminals each at Biswanath Chariali and Agra with \pm 800 kV Hexa Lapwing Transmission Line), **Asset-II:** Loop In and Loop Out (LILO) of 400 kV Ranganadi-Balipara-I transmission line at Biswanath Chariali PS alongwith associated bays at Biswanath Chariali PS, **Asset-III:** Loop In and Loop Out (LILO) of 400 kV Ranganadi-Balipara-II transmission at Biswanath Chariali PS alongwith associated bays at Biswanath Chariali PS, **Asset-IV:** 132 kV D/C Biswanath Chariali (PG) - Biswanath Chariali (AEGCL) transmission line alongwith associated bays at Biswanath Chariali (AEGCL) and Biswanath Chariali Pooling Station (PGCIL), **Asset-V:** 200 MVA, 400/132/33 kV ICT-I at Biswanath Chariali PS, **Asset-VI:** \pm 800 kV Biswanath Chariali-Agra HVDC POLE-II (1500 MW HVDC Terminal at Biswanath Chariali and Agra) along with Earth Electrode line and Earth Electrode Station for both Biswanath Chariali and Agra as per the Commission's direction vide order dated 12.7.2018 in Petition 43/RP/2017 under "Transmission system associated with North East-Northern/Western Inter Connector-I" project for tariff block 2014-19 period under Regulation- 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 19.2.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Assam Electricity Grid Corporation Ltd. (AEGCL) and 80 others
- Shri Ved Prakash Rustogi, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatsan, PGCIL



Shri B. Dash, PGCIL
Shri Ansul Garg, PGCIL
Shri Zafrul Hasan, PGCIL
Shri R.B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of final tariff in respect of the subject assets pursuant to orders dated 31.8.2017, 15.12.2017 and 12.7.2018 in Petition No. 67/TT/2015, 184/TT/2016 and Petition No.43/RP/2017 respectively.

2. The representative of the petitioner submitted that a grant of ₹3487.53 crore has been received and sought three weeks' time to file revised tariff Forms taking into account the grant received.
3. The Commission directed the petitioner to submit the revised tariff Forms on affidavit by 22.3.2019 with an advance copy to the respondents. The respondents are directed to file their reply by 5.4.2019 and the petitioner to file rejoinder, if any.
4. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

